

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR SAR ISPAT PRIVATE LIMITED
OPERATING IN STEEL INDUSTRY AT CHENNAI AND PUDUCHERRY**

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SAR ISPAT PRIVATE LIMITED PAN:AABCS5915L CIN: U27101TN1998PTC102002
2.	Address of the registered office	No.770, T H Road, Chennai, Tamil Nadu, 600081
3.	URL of website	Not Available
4.	Details of place where majority of Fixed assets are located	Puducherry and Chennai
5.	Installed capacity of main products/ services	Furnace and CCM Capacity 36000 metric tonnes per annum and Rolling mill capacity 50000 metric tones per annum
6.	Quantity and value of main products/services sold in last Financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: sarispat.cirp@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: sarispat.cirp@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	11 th April 2024
11.	Date of issue of provisional list of prospective resolution applicants	20 th April 2024
12.	Last date for submission of objections to provisional list	25 th April 2024
13.	Date of issue of final list of prospective resolution applicants	04 th May 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09 th May 2024



15.	Last date for submission of Resolution plans	08 th June 2024
16.	Process email id to submit Expression of Interest	sarispat.cirp@gmail.com



Piyush Kisanlal Jani
Resolution Professional
For SAR Ispat Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

Date: 27/03/2024
Place: Chennai

QUICKLY.

CCI approves Adani's LAPL acquisition



New Delhi: The Competition Commission of India (CCI) has given its nod for Adani Power's acquisition of 100 per cent equity share capital of Lanco Amarkantak Power Ltd (LAPL). "CCI approves the proposed acquisition of 100 per cent equity share capital of Lanco Amarkantak Power Limited by Adani Power Ltd", said a CCI post in platform 'X'. OUR BUREAU

RFL PMLA case: ED attaches ₹124-crore worth assets

New Delhi: The ED said it has attached assets worth more than ₹124 crore belonging to various companies as part of a money laundering investigation against Religare Finvest Ltd and others. The properties attached, as part of a provisional order issued under the Prevention of Money Laundering Act, are in the form of land and farmhouses located in the "posh" area of Gurugram and Delhi and belong to R S Infrastructure Pvt Ltd, Kenwood Mercantile Pvt Ltd, M/s Goodfaith Builders Pvt Ltd and others, the central agency said. PTI

K Kavitha remanded in custody till April 9



New Delhi: A court sent BRS leader K Kavitha to judicial custody till April 9, noting that the investigation regarding her role in the alleged Delhi excise policy scam was pending and that the purported offence being economic was more complex than an ordinary crime. The court also allowed the ED to file a reply to Kavitha's interim bail plea by April 1. The 46-year-old leader was arrested by the central probe agency on March 15. PTI

Engineering goods exports to UAE, Russia, Australia surge

COUNTER TREND. Shipments to the US and China declined in April-February

Amiti Sen
New Delhi

A near-doubling of engineering goods exports to Russia in April-February 2023-24 and an increase in shipments to free trade partner countries – the UAE and Australia – have led to a 1.23 per cent growth in exports (y-o-y) from this segment, at \$98.03 billion, despite an overall decline in goods exports during the period. Exports to the US and China, two important markets for Indian engineering items, however, declined in the eleven-month period this fiscal, as per an analysis by EEPCC India.

"India's engineering exports achieved y-o-y growth for the third straight month in February 2024 and the rate of growth at 15.9 per cent was the highest in fiscal 2023-24. In February 2024, engineering exports were at \$9.94 billion... the second highest export in fiscal 2023-24 after December 2023," the analysis noted. Engineering exports to the US in April-February 2023-24 declined 7 per cent to \$15.95 billion, but the region remained the top destination. Shipments to China, the eleventh in size, fell 1 per cent in the



STRIKING A BALANCE. Russia, which seeks to import more from India for a more balanced trade, increased its import of Indian engineering products by 99 per cent to \$1.22 billion

same period to \$2.38 billion. The UAE was the second largest market for India with engineering exports rising 16 per cent in the first eleven months to \$5.22 billion. Saudi Arabia was the third largest market with exports of engineering items spiking 75 per cent to \$4.62 billion in April-February 2023-24.

BIG IMPACT Russia, which seeks to import more from India for a more balanced trade increased its import of Indian engineering products by 99 per cent to \$1.22 billion, with the success of the rupee payment mechanism put in place to counter the West's economic sanc-

tions against Russia, also having a big impact. Shipments to Australia increased 5 per cent to \$1.3 billion. "The FTA with the UAE and the negotiations with GCC have been quite effective as West Asia and North Africa's share in India's engineering export basket increased from 12 per cent last year to 15 per cent this year. This performance has been possible despite the difficult global trade situation," said Arun Kumar Garodia, Chairman, EEPCC India.

However, in February 2024, exports of engineering goods to the UAE fell 7 per cent to \$499 million. "Among top exporting destinations, the USA, Saudi Arabia, Italy, Germany,

South Korea, Mexico, Malaysia, UK and China experienced growth in February 2024 while the UAE, Singapore and Netherlands saw negative export growth," the report said. The share of engineering exports in India's total goods exports increased to 24.01 per cent in February 2024 from 23.75 per cent in January 2024. The share was 24.82 per cent during April-February 2023-24.

CONTRACT IN EXPORT

In February 2024, as many as 28 out of 34 engineering panels posted an increase in exports while the rest declined. Export of zinc and products, nickel and products, motor vehicle/cars, railway transport and parts, ships and boats and office equipment dropped.

In April-February 2023-24, 20 out of 34 engineering panels recorded an export growth while the rest, including iron and steel, some non-ferrous sectors including aluminium, zinc and nickel and sectors from industrial machinery and automobiles, declined

India's overall goods exports in April-February 2023-24 contracted 3.45 per cent (y-o-y) to \$394.99 billion, as per quick estimates released by the Commerce Department.

Exporters seek to fix product description confusion under UK's new import scheme

Amiti Sen
New Delhi

The UK government's decision to replace the popular Generalised Scheme of Preferences (GSP) programme, which offered import duty concessions to developing nations and LDCs for certain items, with the "simpler and more generous" Developing Countries Trading Scheme (DCTS) has resulted in some inadvertent confusion for Indian exporters as product description under the new scheme is different from one used by India for exports, sources have said.

Efforts are now on by the exporters' body Federation of Indian Export Organisations (FIEO) to match the products by drawing equivalents so that there is clarity for exporters on the items being referred to under the new scheme, a source tracking the matter told *businessline*.

"Indian exporters need to sort out technical issues related to product identification under the DCTS as India's exports worth an estimated \$2.5 billion annually were entitled to the GSP benefit in the UK," the source said. The scheme is intended to benefit labour-intensive sectors such as leather, carpets, chemicals, iron and steel and textiles. The DCTS, described by the UK government as a simpler and more generous preferential trading

There is confusion over product description under the new DCTS scheme as it is at a different HS classification level

scheme designed to boost trade with developing countries, offers import duty cuts similar to the GSP scheme, but the origin declaration process for exporters for their goods to claim benefits was changed.

"The Directorate General of Foreign Trade has recently issued a notification on the changed origin declaration requirements under the UK DCTS which replaced the GSP. But the products were not notified. The UK website gives the product description with HS 12-digit codes but India uses HS 8-digit codes. Now somebody has to find out the equivalent 8-digit code as that is what is used by Indian exporters. FIEO has stepped in to do so and hopefully, the matter will be sorted out soon," the source said.

HS CLASSIFICATION

The Harmonised System (HS) classification is an international customs classification system which allocates a unique 6-digit HS code to each group of products which lays down the chapter, heading and sub-heading under which a

given item is classified to determine what tariffs they attract. The HS codes are further subdivided into 7 to 12-digit items or more depending on the country for a finer classification of items.

"In international trade, the HS classification nomenclature varies from country to country. But there is no change in the HS 6-digit code which is strictly according to the World Customs Organisation classification. So if products get identified at the HS 6-digit level then concurrence between the subgroups at the higher classification levels can be worked out. Exporters can do the matching," a government official said.

"Starting from January 1, 2024, Indian exporters to the UK are required to adhere to the new rules under DCTS to avail concessions on their exports to the UK," the trade notice issued by the DGFT last week noted. Goods that meet the UK DCTS Rules of Origin (ROO) requirements would be eligible to claim a concessional import duty rate for exports to the UK. "Consequently, the origin criteria necessary for satisfying the ROO to avail tariff concessions on exports from India to the UK must be filled in through self-certification," it added. Indian exporters must, therefore, use origin declaration wording under the DCTS scheme, in place of origin declaration wording under GSP.

45 of 222 Bills were rushed through Parliament same day of introduction: ADR

Dalip Singh
New Delhi

Of the 222 Bills passed during the five years of the 17th Lok Sabha, the government rushed 45 on the same day, raising concerns about the lack of scrutiny of the laws being passed in Parliament.

A report on the analysis of the performance of MPs in 17th Lok Sabha released by NGO Association of Democratic Reforms (ADR) on Tuesday also showed that another 20 Bills were cleared by both Houses in one day. Likewise, 9 more legislations went through

parliament in 2 days. The data set leads to the larger question of how effectively Parliament is discharging its primary function of scrutinising Legislations, a former senior officer of the Lok Sabha said on the condition of anonymity.

ADR and National Election Watch (NEW) together did the performance appraisal of the MPs.

THE DATA

However, there were 47 Bills passed by parliament in more than 30 days. Another set of 19 legislations went past both the Houses in between 11 to 30 days.



Overall, 240 bills were introduced. Of which 222 were passed, 11 were withdrawn and 6 remain pending and 1 was assented, the report highlighted. The data, however, does not carry any explanation on how much time was

spent on the debate on each Bill in the Lok Sabha and Rajya Sabha as well as in parliamentary committees, if at all they were referred.

The previous 16th Lok Sabha reportedly scrutinised merely 26 per cent of the total number of bills that sailed through Parliament.

The 15th Lok Sabha scrutinised 71 per cent of legislation cleared by the two Houses.

The 17th Lok Sabha has also earned the dubious distinction of recording the lowest sittings amongst all full-term the Houses have

had previously, with the ADR stating that just 15 sessions took place between June 2019 to February, this year. This worked out to 55 days per year of the 17th Lok Sabha.

In these five years of the Modi government 2.0, the longest session of 37 sittings was the first one, from June 17 to August 6, the ADR pointed out. Likewise, the 13th session was the shortest as it lasted for merely 4 days followed by the 15th session which went up to 9 days.

The report also stated that on average 559 MPs have asked 165 questions

and attended 189 out of 273 sittings in the entire term of parliament that has ended ahead of the 2024 Lok Sabha elections.

AVERAGE ATTENDANCE

Eleven MPs from Chhattisgarh have the highest average attendance in the 17th Lok Sabha, participating in proceedings on an average of 216 out of 273 sittings. On the other hand, the lowest average attendance of 217 sittings was recorded by 2 MPs from Arunachal Pradesh, the ADR report cited.

Among the States, 49 MPs from Maharashtra

have asked the highest number of 315 questions in the 17th Lok Sabha. While 2 MPs from Manipur asked the least number of 25 questions.

Likewise, of the political parties, 3 MPs from TDP have the highest average attendance as on average they sat in 229 out of 273 sittings. Interestingly, 2 MPs from AAP recorded the least attendance in 57 days.

BJP MP from Balurghat, West Bengal, Sukanta Majumdar has asked the highest number of 596 questions in the 17th Lok Sabha.

'BFSI dominated GCC-oriented deals in Chennai in 2023'

Our Bureau
Chennai



The burgeoning trend of Global Capacity Centres (GCC) focused transactions in Chennai's commercial real estate market has taken centre stage. Chennai has recorded a remarkable surge in GCC-oriented office transactions during 2023, totalling 6.02 million sq ft (msf) across 71 deals, said a study by Knight Frank India, an independent, global property consultancy.

This represents a substantial 176 per cent year-on-year (y-o-y) increase, signifying the city's growing prominence as a preferred destination for GCC operations.

Of all the GCC deals observed across eight major

commercial markets in India during 2023, Chennai accounted for a significant 29 per cent, further solidifying its position in the GCC landscape. This momentum marks a significant leap from the 57 deals recorded in 2022, totalling 2.18 msf, according to the study.

The report highlights the BFSI (Banking, Financial Services, and Insurance) segment as the frontrunner in

GCC-oriented office space transactions. Despite only six deals throughout the year, the BFSI sector contributed over 30 per cent of GCC transactions in Chennai, leasing a substantial 1.89 msf in 2023. Following closely, the manufacturing sector emerged as the second-largest occupier of GCC business-oriented office space in Chennai's commercial market, with transactions totalling 1.78 msf in 2023.

Additionally, Other Service Sectors recorded 26 GCC-oriented deals, representing the highest number of transactions during the same period.

These findings underscore Chennai's growing appeal as a hub for GCC operations, with diverse sectors actively participating in the city's dynamic

commercial real estate landscape, the study said.

SIGNIFICANT SURGE

In Q423, Chennai experienced a significant surge in office transaction volume, totalling 3.3 msf from 29 deals. This surge was particularly noteworthy, as more than half of the GCC business-oriented transactions for the entire year were recorded during this quarter. The spike in numbers can be attributed to the substantial leasing activities by three major occupiers. These transactions have accounted for a remarkable 55 per cent of the overall GCC-oriented transactions during Q4 2023, totalling an area of 1.83 msf.

"GCCs dominated as an end user occupier profile accounting for more than half of

the office volume transactions in Chennai during the year 2023," said Viral Desai, Senior Executive Director, Senior Executive Director Occupier Strategy & Solutions, Industrial & Logistics, Capital Markets and Retail Agency, Knight Frank India.

Tamil Nadu R&D Policy 2022 has meaningfully aided in accentuating GCC investments in the State, especially Chennai. Notably, BFSI emerged as the leader of the market, commanding the highest GCC transacted volumes in the city. Chennai's relative economic strength and relatively low occupancy cost position commercial assets of the city favourably amongst the global occupiers looking to expand operations in the APAC region, said Desai.

Starburst Accelerator partners IIT-M to set up €100-m aviation, defence start-up hub

Our Bureau
Chennai



François Chopard, Founder & CEO, Starburst Aerospace, and V Kamakoti, Director, IIT-Madras, exchange the MoU and its integration with global stakeholders. This partnership will enable ex-

port promotion and provide support for Indian ASD start-ups to explore international markets through the extensive network of Starburst, according to a release. An MoU for this collaboration was signed on Monday at the IIT-Madras campus by François Chopard, Founder and CEO, Starburst Aerospace, and V Kamakoti, Director, IIT-Madras, and Manu Santhanam, Dean (ICSR), IIT-Madras.

A key focus of this partnership will be entrepreneurs, research parks, investors (public and private), government, and corporate firms. Starburst Accelerator SARL will work towards achieving long-term ambitions for the Indian ASD programme. The aim is to create innovative start-ups and help them grow rapidly to work in tandem with future aerospace and New Space worldwide programmes.

CAPITAL FUNDS

Starburst Accelerator SARL wants to create venture capital funds for ASD technology, a powerful engine to transform India's economy

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SAR ISPAT PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT CHENNAI AND PUDUCHERRY (Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	SAR ISPAT PRIVATE LIMITED PAN: AABCSS915L CIN: U27101TN1998PTC102002
2. Address of the registered office	No. 770, T H Road, Chennai, Tamil Nadu, 600081
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Puducherry and Chennai
5. Installed capacity of main products/ services	Furnace and CCM Capacity 36000 metric tonnes per annum and Rolling mill capacity 50000 metric tonnes per annum
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: sarispat_cirp@gmail.com and capiyushi@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at E-mail ids: sarispat_cirp@gmail.com and capiyushi@gmail.com
10. Last date for receipt of expression of interest	11th April 2024
11. Date of issue of provisional list of prospective resolution applicants	20th April 2024
12. Last date for submission of objections to provisional list	25th April 2024
13. Date of issue of final list of prospective resolution applicants	04th May 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09th May 2024
15. Last date of submission of resolution plans	08th June 2024
16. Process email id to submit EOI	sarispat_cirp@gmail.com

TO ADVERTISE PLEASE CONTACT

Chennai : 044 - 28576300

Coimbatore : 0422 - 2212572

Madurai : 0452 - 2528497

Trichy : 0431 - 2302801

Puducherry : 0413 - 2224111

thehindu businessline.

Mumbai overtakes Beijing as Asia's billionaire hub

India adds 100 new billionaires to take total count to 271, China tops list with 814 billionaires

Arushi Mishra
Mumbai



ELITE LIST. The top 10 cities with billionaires include New York, London, Mumbai, Beijing, Shanghai, Shenzhen, Hong Kong, Moscow, New Delhi and San Francisco

In a significant shift, Mumbai has dethroned Beijing as Asia's billionaire capital, marking a historic milestone in the latest Hurun Global Rich List 2024.

With 271 billionaires, India now stands third globally in terms of billionaire count. The report unveils a total of 3,279 billionaires globally, with 167 additions in the past year. While China maintained its lead with 814 billionaires, India added nearly 100 new billionaires, while China saw a decline of 155.

METEORIC RISE

This meteoric rise in billionaire count reflects eco-

nom confidence, with Mumbai emerging as a symbol of the country's growing prosperity.

Moreover, New Delhi's entry into the top 10 cities for billionaires under-

scores rising prominence on the global wealth map. Among the global elite, Reliance Industries Chairman Mukesh Ambani secures the 10th position. Elon Musk retains his position

as the wealthiest person, with new entrants like Mark Zuckerberg and Larry Page making waves in the top 10 rankings.

The report also highlights the entry of musician Taylor Swift into the billionaire club, her wealth amounting to \$1.2 billion, which is attributed primarily to her music royalties and touring revenue.

The top 10 cities with billionaires include New York, London, Mumbai, Beijing, Shanghai, Shenzhen, Hong Kong, Moscow, New Delhi and San Francisco.

The report said, "India has had a super strong year, adding almost 100 billionaires. Confidence in the eco-

nomy grew to record levels. Mumbai overtook Beijing to become Asia's billionaire capital (for the first time in the history of Hurun list) and the top 3 cities globally."

The top 10 nations with billionaires include China, the US, India, the UK, Germany, Switzerland, Russia, Italy, France and Brazil. The top 10 global billionaires include Elon Musk (Tesla), Jeff Bezos (Amazon), Bernard Arnault (LVMH), Mark Zuckerberg (Meta), Larry Ellison (Oracle), Warren Buffet (Berkshire Hathaway), Steve Ballmer (Microsoft), Bill Gates (Microsoft), Larry Page (Alphabet), Mukesh Ambani (Reliance industries).

அண்ணா நகர் கிழக்கு மருதியில் மத நல்லினக்க 'இப்தார்' நிகழ்ச்சி

சென்னை, மார்ச். 27- அண்ணா நகர் கிழக்கு மருதியில் செயல்படும் மருதியின் தலைவர் மற்றும் இதர நிர்வாகிகள் மத நல்லினக்க நடவடிக்கையாக மாற்று மத நண்பர்களை அழைத்து இப்தார் நோன்பு தற்பு நிகழ்ச்சியில் பங்கேற்க வைத்தனர் என்று இதன் தலைவர் எல்.கே.எஸ். சையது அகமது தெரிவித்தார்.

1975ஆம் ஆண்டு தொடங்கப்பட்ட மஸ்ஜித் ஜாவித் பிரார்த்தனை மருதியாக மட்டுமின்றி, பல்வேறு சமூக சேவைகளையும் வழங்கி வருகிறது. சங்கர நேத்ராலயாவுடன் இணைந்து இலவச கண்புரை



பரிசேதனை நடத்துகிறோம், அப்பல்லோவுடன் இணைந்து கண்ணாடி கொடுப்பதுடன், விரிவான மருத்துவ முகாம்களை நடத்துகிறோம். கோவிட் காலத்தில் நாங்கள் ஐந்து தடுப்புகள் முகாம்களை ஏற்பாடு

செய்தோம், தனிமைப்படுத்தப்பட்ட வசதி, வெள்ளத்தால் பாதிக்கப்பட்டவர்களுக்கு இலவச உணவு விநியோகத்தோம் என்றார் அவர். ஒவ்வொரு ரமலான் மாதத்திலும் 30 நாட்களும் சுமார் 600 நபர்களுக்கு இஃப்தார் (நோன்பு முறிப்பு) ஏற்பாடு செய்து, மத வேறுபாடின்றி 600 பேருக்கு வீட்டிற்கு கஞ்சி எடுத்துச் செல்கிறோம். மதங்களுக்கிடையிலான நல்லினக்கம் மற்றும் நல்லினக்கத்தை மேம்படுத்தும் இப்தார் நிகழ்வில் எம்முடன் இணையுமாறு மாற்று மத நண்பர்கள் சகோதரர்களை அழைத்தோம். இப்தார் மாநாட்டில்

பல பிரமுகர்கள் கலந்து கொண்டனர் என்றார். உச்சநீதிமன்ற நீதிபதி எப்.எம். இப்ராஹிம் கலிபுலா, சென்னை உயர்நீதிமன்ற முன்னாள் நீதிபதி கே.என்.பாஷா, நீதிபதிகள் சி.டி. செல்வம் (ஓய்வு), எஸ்.நாகமுத்து (ஓய்வு), கூடுதல் தலைமைச் செயலாளர் பணீந்திர ரெட்டி, அருண் ராய், ஐபிஎஸ் அதிகாரி சேகர் (ஓய்வு), ஜேக்கப்(ஓய்வு), மூத்த வழக்கறிஞர்கள் ஏ.வி. பாபு, எஸ். அசோக்குமார், எஸ்.ரவீந்திரன், நீசீர் அகமது ஆகியோர் பங்கேற்றனர் என்றும் எல்.கே.எஸ். சையது அகமது தெரிவித்தார்.



சென்னை செம்மஞ்சேரியில் உள்ள புனித ஜோசப் பொறியியல் கல்லூரி மற்றும் சத்தியபாமா பல்கலைக்கழக கிளைகளுக்கான புதிய வளாகத்தை இந்தியன் வங்கியின் நிர்வாக இயக்குனரும், தலைமை நிர்வாக அதிகாரியுமான எஸ்.எல். ஜெயின் திறந்து வைத்தார். புனித ஜோசப் குழும நிறுவனங்களின் தலைவர் பி.பாபு மனோகரன், சத்தியபாமா பல்கலைக்கழக பதிவாளர் எஸ். சாம்பசிவ ராவ், வங்கியின் பொது மேலாளர் (நிதி) ராஜேஸ்வர ரெட்டி, சென்னை தெற்கு மண்டல மேலாளர் பி.அன்பு காமராஜ் ஆகியோர் உடன் உள்ளனர்.

31-ஆம் ஆண்டு நிகைவஞ்சலி



V.R. சீனிவாசன்
 உண்ணாத நாள் உண்டு
 உண்ணை எண்ணாத நாள் இல்லை
 என்னாலும் உன்னோடு
 உயிர் உள்ளவரை உன் நினைவோடு
 உலகே அழிந்தாலும் உன் உருவம் அழியாது!
 உயிரே பிரிந்தாலும் நம் உறவேதும் பிரியாது!
 கடல் அலைபோல் ஓயாது
 கவங்குகின்றோம் உன் நினைவால்!
 என்றும் உன் நினைவோடு வாழும்
 V.R. தங்கவேல் (அண்ணன்),
 S. அமுதலட்சுமி ஸ்ரீநிவாசன் (மனைவி),
 T. கார்த்திக் யாலாஜி (MBA London),
 K.கவிதா MCA, G.மகேஸ்வரி & S.கனேஷ்,
 S. பத்மஸ்ரீயா & S. ஸ்ரீநிவாசன், S. லட்சுமி சித்ரா & R. சக்திவேல்,
 Dr.V.ராஜேஸ்வரி D.M.R.T, MD & Dr. S.வினோத் பாபு MD
 Dr.S.மணிஸ் பிரபு MD, G. அக்ஷயகுமார் B.E, S. யோகலக்ஷ்மி MBA
 S. யசோத் சாப் பிரபு, K. ஸ்ரீவரதன், V. மித்யாம்பா,
 V. திரிஷன் ஸ்ரீநிவாசன் மற்றும் உறவினர்கள்.

ஸ்ரீவருமால் டயர்ஸ், ஸ்ரீ தாயார் & கோ. செ-2
V.R. தங்கவேல், மாநில துணைத் தலைவர்
 24 மணி தெலுங்கு செட்டியார் டீரவை,
 அண்ணாசாலை, சென்னை-2
 Ph: 94441 13436

படிவம் G
 சென்னையில் எம்.எல். தொழிலை நடத்தி வரும்
 எஸ்.ஏ.ஆர் இன்பாட் பிரைவேட் லிமிடெட்.டீ.காள்
 தீர்மான திட்டங்கள் வரவேற்பு
 (தேசிய கடன் தீர்ச்சு முடியாதோர் மற்றும் தொப்பு நிலை வாரியம் ஒழுங்கு விதிகள், 2010ன்
 பெருநிறுவன நபர்கள் தொப்பு நிலை பெயர்க்குறி தீர்மானம்) ஒழுங்கு விதி 36A (1)ன் கீழ்)

1	பெருநிறுவன உடனடி பெயர் PAN / CIN / LLP எண்.	எஸ்.ஏ.ஆர் இன்பாட் பிரைவேட் லிமிடெட் PAN: AABC5915L CIN: U27101TN1998PTC102002
2	பதிவு அலுவலக முகவரி	எண்.770, டி.எச்.சாலை, சென்னை, தமிழ்நாடு, 600081
3	இணையதள URL	கிடைக்கவில்லை
4	பெருநிறுவன நிர்வாகியின் பெயர் மற்றும் பதவி	புதுச்சேரி மற்றும் சென்னை
5	முக்கிய தரப்பினர் / சேவைகளின் திறமையான திறன்	புள்ளி மற்றும் சிபிஎஸ் திறன் ஆண்டுக்கு 30000 மெட்ரிசுட்கள் மற்றும் சேலம் மில் திறன் ஆண்டுக்கு 50000 மெட்ரிசுட்கள்
6	கடந்த நிதியாண்டில் விவரம் செயல்பட்ட முக்கிய பெருநிறுவனங்களின் அளவு மற்றும் மதிப்பு	இல்லை
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	இல்லை
8	மேலும் விவரங்களை இரண்டு வருடங்களில் கடைபிடிக்கக்கூடிய நெறிமுறை அறிக்கைகள் (அட்டர்னிகளின்) உடல் வரலாறுகள் களை பட்டியல்கள் இரண்டு மிகைக்கிளர்:	saraspat.cip@gmail.com மற்றும் copyyash@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அனைத்து விவரங்களையும் பெறலாம்
9	குறிப்பிட்ட பிரிவு 25(2)(h)-ன் கீழ் தீர்மான விண்ணப்பதாரர்களை நடுத்தர இடமே மிகைக்கிளர்:	saraspat.cip@gmail.com மற்றும் copyyash@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அனைத்து விவரங்களையும் பெறலாம்
10	விருப்பத்தை வெளிப்படுத்துவதான கடைசி தேதி	11 ஏப்ரல், 2024
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தகவலை பட்டியல் வெளியிட்டுமே தேதி	20 ஏப்ரல், 2024
12	திறமையான பட்டியலில் ஆட்சேபிக்கக்கூடிய சமீபத்திய தகவலை கடைசி தேதி	25 ஏப்ரல், 2024
13	வருங்கால தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்பட்ட தேதி	04 மே, 2024
14	தலைவரின் தீர்மான விண்ணப்பதாரர்களின் தேதி, மதிப்பீட்டு அணி மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களை சேர்ப்பதற்கான	09 மே, 2024
15	தீர்வு திட்டங்களை சமீபத்தியத்தான கடைசி தேதி	08 ஜூன், 2024
16	EOU சமீபத்தியத்தான மின்னஞ்சல் முகவரி	saraspat.cip@gmail.com

அசல் நிவம் / சொத்து பத்திரம் காரணவிலை

சென்னை - 600 107, தெற்குநகரம், ஜெயலட்சுமி நகர், 2வது தெரு, எண்.15 என்ற முகவரியில் வசித்து வரும் K.கனேசன் அவர்களின் மகன் G.சங்கீதா, வயது 33, ஆதார் எண்.8138 6979 7184, ஆகிய நான், பொதுமக்களுக்கு தெரிவித்து கொள்வது யாதெனில், எனக்கு சொந்தமான சொத்து, 07.10.2003 அன்று திரு.சார் பதிவாளர் அலுவலகத்தில் பதிவு செய்யப்பட்ட பத்திர எண்.2249/2003, கடந்த 06.03.2024 தேதி, தெற்குநகரம், சென்னை - 600 107 இடத்தில் அசல் பத்திரத்தை தொலைத்து விட்டேன். யாரோடும் மேற்படி அசல் பத்திரத்தை கண்டுபிடித்தால், எனது கையேசி எண்.99400 19057 என்ற எண்ணிற்கோ அல்லது மேற்கண்ட எனது முகவரிக்கோ தகவல் கொடுக்குமாறு கேட்டுக் கொள்கிறேன்.

G.சங்கீதா
 செல்: 99400 19057

பொது அறிவிப்பு

காலஞ்சென்ற திரு.மாரியப்ப நாயக்கர் அவர்களின் குமார் காலஞ்சென்ற திரு. பெருமான் நாயக்கர் தன் முதல் மனைவி திருமதி ஆண்டளம்மாள் மற்றும் இரண்டாவது மனைவி திருமதி மல்லிகா அம்மாள் ஆகிய இருவருக்கும் கடந்த 05.09.1956 தேதியிட்ட செம்பியம் சார் பதிவு அலுவலகத்தில் பதிவு செய்யப்பட்ட செட்டில்மெண்ட் ஆவண எண்.2089/1956ன் படி கிடைக்கப்பெற்று ஆண்டு அனுபவித்து வந்து அதன் பின் மேற்படி இரவரும் காலமானார்கள். மேற்படி திரு.பெருமான் நாயக்கர் தன் முதல் மனைவி திருமதி ஆண்டளம்மாள் மற்றும் திரு.பெருமான் நாயக்கர் தன் முதல் மனைவி திருமதி ஆண்டளம்மாள் மற்றும் இரண்டாவது மனைவி திருமதி மல்லிகா அம்மாள் ஆகிய இருவருக்கும் வாரிசுகள் இல்லாத காரணத்தினால் மேற்படி திரு.பெருமான் நாயக்கர் அவர்களின் அண்ணன் மகன்களான திரு. து.கோதண்டன் மற்றும் திரு.மாசிலாமணி ஆகிய இருவரும் மேற்படி ஆவண தொழிலாளர் கூட்டாக ஆண்டு அனுபவித்து வந்து அதன் பின்னர் அவர்கள் இருவரும் இறந்து விட்ட காரணத்தினால் சென்னை 600053, அம்பத்தூர், கள்ளிகுப்பம், பாடசாலை தெரு, பழைய எண்.5, புதிய எண்.36 என்ற விவரத்தில் வசித்து வந்த எனது கூடிக் கார்டின் பாட்டிகள் முறையே திருமதி ஆண்டளம்மாள் மற்றும் திருமதி மல்லிகா அம்மாள் ஆகிய இருவரும் மேற்படி 05.09.1956 தேதியிட்ட செம்பியம் சார் பதிவு அலுவலகத்தில் பதிவு செய்யப்பட்ட செட்டில்மெண்ட் ஆவண எண்.2089/1956 அசல் ஆவணத்தை வீட்டில் தங்கள் வசம் வைத்திருந்த நிலையில் இறந்து விட்டனர். தற்போது அந்த செட்டில்மெண்ட் ஆவண எண்.2089/1956 ஆவணத்தை வீட்டில் தேடிப் பார்த்தும் கிடைக்கவில்லை மேற்படி செட்டில்மெண்ட் ஆவணம் என்னிடமோ அல்லது திருமதி ஆண்டளம்மாள் மற்றும் திருமதி மல்லிகா அம்மாள் ஆகிய இருவரின் மற்ற வாரிசுகளிடமோ இல்லை என்பதனை தெரிவித்துக் கொள்கிறேன். மேற்படி 05.09.1956 தேதியிட்ட செம்பியம் சார் பதிவு அலுவலகத்தில் பதிவு செய்யப்பட்ட அசல் செட்டில்மெண்ட் ஆவண எண்.2089/1956 யாருக்காவது கிடைத்திருந்தால், வைத்திருந்தால் அதனை எனது கூடிக் கார்டின் வசம் ஒப்படைக்கவும், அல்லது இந்த பொது அறிவிப்பின் கீழ் எந்தேனும் ஆட்சேபனை இருந்தால் 15 நாட்களுக்குள் கீழ்க்கண்ட முகவரிக்கு தெரிவிக்க வேண்டும்.

V. JAISHANKAR, M.L.,
 Advocate
 S7, 2nd Floor, Jayalaxmi Apartments
 No.3, Ramachandra Road, Venkatapuram
 Ambattur, Chennai- 53,
 Cell No. 98001 61309

Format C-7 (for political parties to publish in newspapers, social media platforms & website of the party)

Information regarding individuals with pending criminal cases, who have been selected as candidates, along with the reasons for such selection, as also as to why other individuals without criminal antecedents could not be selected as candidates.
 (As per the commission's direction issued in pursuance of the order dated 13.02.2020 of the Hon'ble Supreme Court in contempt petition (C) no.2192 of 2018 in WP(C) no.536 of 2011)

Name of Political Party : Indian National Congress Party
 Name of Election : General Election 2024 Lok Sabha
 Name of State/UT : Tamil Nadu.
 (1) Name of the Constituency : 31- Sivaganga Constituency

1.	Criminal antecedents						
a	Nature of the offence	120 -B of IPC, Sections 7, 12 and Section 13(2) r/w 13(1) (d) of Prevention of Corruption Act, 1988.	120-B of IPC,r/w Scetion. 420, 468, 471 of Indian Penal Code, 1860 and Sections 9 & 13 (2) r/w 13 (1) (d) Prevention of Corruption Act, 1988 & substantive offences thereof.	Section 3 read with section 4 of the Prevention of Money Laundering Act, 2002	Section 3 read with section 4 of the Prevention of Money Laundering Act, 2002.	Sections 276 C (1), 277, and 278 of the Income Tax Act 1961.	
b	Case No.	Case No: CBI/205/2019	Case No: CBI/417/2019	CT. Case No. 18/2019	CT Case No. 08/2020	Case No: SLP (CRL) No.5391 of 2021	
c	Name of the Court	(Kaveri Baweja) Special Judge (PC Act) (CBI)-09 (MPs/MLAs Cases), RADC	(Kaveri Baweja) Special Judge (PC Act) (CBI)-09 (MPs/MLAs Cases), RADC	(Kaveri Baweja) Special Judge (PC Act) (CBI) -09(MPs/MLAs Cases), RADC.	(Kaveri Baweja) Special Judge (PC Act) (CBI) -09(MPs/MLAs Cases), RADC	Supreme Court of India	
d	Whether charges have been framed or not (Yes/No)	No	No	No	No	No	
e	Date of conviction if any	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	
f	Details of punishment undergone, if any	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	
g	Any other information required to be given	Nil	Nil	Nil	Nil		I have been discharged from prosecution complaint EOC No.266/2018 by the Madras High Court, the order dated 11/12/2020. In Cr.I.R.No.510/2020, The Dept. has filed SLP (Cr.) No:5391 of 2021 pending before SC.
2.	The reason for the selection of the candidate, Selection shall be with reference to the qualification achievements and merit of the candidate, and not mere "winnability" at the poll (not more than 100 words)	Selection is made based on Achievements, Merit & Winnability.					
3.	Reasons as to why other individuals without criminal antecedents (Not more than 100 words)	All the cases are politically motivated so we selected him.					

(2) Name of the Constituency : 31-Sivaganga
 Name of the Candidate : Karti P Chidambaram
 * In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

B. 1. Criminal antecedents

1.	Criminal antecedents						
a	Nature of the offence	Section 120-B read with Section 477-A of the Indian Penal Code, 1860, and Sections 8 and 9 of the Prevention of Corruption Act, 1988.	Section 3 read with section 4 of the Prevention of Money Laundering Act, 2002.	Section 143 and 188 of IPC.	Sections 120-B, 420,467,46 8 & 471 of IPC.	Section 3 read with section 4 of the Prevention of Money Laundering Act, 2002.	Section 50 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act of 2015
b	Case No.	The investigation is still pending and CBI has not filed the final report.	Case No: CT Case No. 5/2024	Case No: 03 of 2014	Final Report 1 dated 1/06/2018.	Not Applicable	Case No: SLP CrI No. 3944-3948 of 2019
c	Name of the Court	The investigation is still pending and CBI has not filed the final report.	(Kaveri Baweja) Special Judge (PC Act) (CBI) -09(MPs/ML As Cases), RADC	Judicial Magistrate Court, Tiruppathur	Additional Chief Judicial Magistrate Court, CBI cases, Jaipur	Not Applicable	Supreme Court of India
d	Whether charges have been framed or not (Yes / No)	No	No	No	No	No	No
e	Date of conviction if any	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
f	Details of punishment under gone, if any	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
g	Any other information required to be given	Nil	Nil	Nil	Nil		The prosecution complaint CC No.4484 of 2018 Division Bench of Madras High Court quashed the prosecution complaint. The department has filed SLP CrI No. 3944-3948 of 2019 pending before SC.
2.	The reason for the selection of the candidate, Selection shall be with reference to the qualification achievements and merit of the candidate, and not mere "winnability" at the poll (not more than 100 words)	Selection is made based on Achievements, Merit & Winnability.					
3	Reasons as to why other individuals without criminal antecedents (Not more than 100 words)	All the cases are politically motivated so we selected him.					

(2) `Name of the Constituency : 31-Sivaganga
 Name of the Candidate : Karti P Chidambaram